

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM-8489-CII-2024 IN FAO No. 1931 of 2015**

Varinder Kaur and ors. .... Appellants  
V/s  
Rajinder Puri and ors. .... Respondents

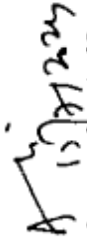
**Notice to:**

**Respondents:**

1. **Shri Rajinder Puri s/o Late Haridev Puri, resident of Gopala Road Lines near Cheema Filling Station Mandi Gobindgarh District Fatehgarh Sahib (registered owner of Truck No. PB-23A-4655).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **21.08.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided *ex-parte*.

Given under my hand and the seal of this Court on 15th day of July, 2024.

  
15/7/2024  
Superintendent (Judl.),  
For Registrar (Judicial)

